

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO. 61(ND)/2015**

**IN THE MATTER OF:**

Sh. Kuldeep Kaul & Anr.  
Vs.

.... Applicant/petitioners

M/s. HBE Aviosec Pvt. Ltd. & Ors.

.... Respondents

**Order under Section 397/398 of the Companies Act, 2016**

**Order delivered on 07.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri S.K. Mohapatra**  
**Hon'ble Member (T)**

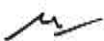
For the Applicant/petitioners : Mr. Sujoy Datta, Advocate

For the Respondents : Ms. Sushmita Padhi, Advocate

**ORDER**

Learned counsel for the parties have stated that the order was reserved  
on 25<sup>th</sup> May 2017 and is not yet pronounced by the learned National Company





Law Appellate Tribunal. Therefore, to await the order of the Appellate Tribunal hearing is deferred to 10<sup>th</sup> August 2017.

Sd/-  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-  
**(S.K.MOHAPATRA)**  
**MEMBER(TECHNICAL)**

07.07.2017  
Shipra Mittal